

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr. Appeal (SJ) No. 703 of 2006**

Arun Kumar Das .....Appellant  
Versus  
The State of Jharkhand ....Respondent

With  
**Cr. Appeal (SJ) No. 532 of 2006**

1. Gurucharan Paul @ Gulla Paul  
2. Raj Kumar Singh .....Appellants  
Versus  
The State of Jharkhand ....Respondent

With  
**Cr. Appeal (SJ) No. 557 of 2006**

Arun Kumar Singh @ Vicky .....Appellant  
Versus  
The State of Jharkhand ....Respondent

With  
**Cr. Appeal (SJ) No. 572 of 2006**

Rajiv Mishra .....Appellant  
Versus  
The State of Jharkhand ....Respondent

With  
**Cr. Appeal (SJ) No. 653 of 2006**

Basant Kumhar @ Basant Kumbhar .....Appellant  
Versus  
The State of Jharkhand ....Respondent

With  
**Cr. Appeal (SJ) No.826 of 2006**

Kajal Sen .....Appellant  
Versus  
The State of Jharkhand ....Respondent

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Coram: **HON'BLE MR JUSTICE RAJESH KUMAR**

For the Appellants : Mr.D.K. Karmakar, Advocate  
(in Cr. Appeal No.653 of 2006) &  
(in Cr. Appeal No.532 of 2006  
on behalf of appellant no.2, Raj Kumar Singh)  
: Mr. Jitesh Kumar, Advocate  
(in Cr. Appeal No.703 of 2006)  
: Mr. D.K.Chakraverty, Advocate  
(in Cr. Appeal No.572 of 2006)  
For the State : Mrs. Vandana Bharti, APP

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These matters were taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

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**I.A. No. 4220 of 2020 (in Cr. Appeal (S. J.) No. 572 of 2006)**

**16/11.09.2020**

The instant Interlocutory Application has been filed for suspension of sentence and for grant of bail to the appellant Rajiv Mishra, who has surrender in the Court below on 13.03.2020 as the bail bonds have been cancelled vide order dated 17.12.2019. It has been submitted that non-appearance before the Court was not

intentional and when he came to know regarding the cancellation of bail, he has immediately surrendered on 13.03.2020 and since then he is in custody. In similar circumstances one of the accused namely Arun Kumar Das in Cr. Appeal (S.J) No. 703 of 2006 has been granted bail vide order dated 19.06.2020 by this Court. On the basis of above submission, he prays for grant of bail.

Learned counsel for the State has opposed the prayer for bail.

Considering the fact that earlier appellant Rajiv Mishra was already on bail and further in similar situation, another appellant has been granted bail in Cr. Appeal (S.J) No. 703 of 2006 vide order dated 19.06.2020, sentence of the appellant namely **Rajiv Mishra** is hereby suspended during the pendency of this appeal and he is directed to be released on executing bail bond of Rs. 10,000/- ( Rupees ten thousand) with two sureties of the like amount each to the satisfaction of the Add. Sessions Judge, FTC-II Jamshedpur in S. T. No. 228 of 2004.

I.A. No. 4220 of 2020 stands disposed of.

**Cr. Appeal (SJ) No. 703 of 2006**

With

**Cr. Appeal (SJ) No. 532 of 2006**

With

**Cr. Appeal (SJ) No. 557 of 2006**

With

**Cr. Appeal (SJ) No. 572 of 2006**

With

**Cr. Appeal (SJ) No. 653 of 2006**

With

**Cr. Appeal (SJ) No.826 of 2006**

As prayed for, put up these appeals after two months.

**(Rajesh Kumar,J)**

*Kamlesh/-*